

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 89/GT/2023

Subject : Petition for truing up of tariff for the period 2014-19 and determination of tariff for the period 2019-24 in respect of National Capital Thermal Power Station, Stage-II (980 MW).

Petitioner : NTPC Limited

Respondents : UPPCL and 3 others

Date of Hearing : **30.10.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Parties Present : Ms. Shikha Ohri, Advocate, NTPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed in compliance with the Commission's order dated 21.5.2022 in Petition No. 190/GT/2020.

2. None appeared for the Respondents, despite notice.

3. The Commission, after hearing, directed the Petitioner to file the following additional information on or before **30.11.2023**, after serving a copy to the Respondents:

(a) *Details of the assets, class-wise and year-wise additional capitalization for the period 2014-19 certified by the Statutory Auditor.*

(b) *Details of the work executed along with justification for the same and confirm if it was envisaged under the original scope of work.*

(c) *Copy of the Investment approval by the Board.*

(d) *Details of IDC being claimed in the capital cost as on COD along with the computation of IDC along with the actual drawl (in excel format) along with all linkages and formulae:*

| Loan | Amount | Interest Rate | Date of Drawl | Total IDC | Interest payment date up to DOCO | Interest discharged upto DOCO | Interest payment date after DOCO | Interest discharged after DOCO |
|------|--------|---------------|---------------|-----------|----------------------------------|-------------------------------|----------------------------------|--------------------------------|
| | | | | | | | | |

(e) *Basis for arriving at the interest rates while calculating the IDC along with documentary evidence, certified by the Statutory Auditor.*



- (f) Details of the actual loan portfolio for the loans infused in the Project and the calculation of WAROI as the basis for arriving at the rates for trueing up for the period 2014-19 and the period 2019-24.
- (g) Detail of works against which additional capital expenditure has been claimed as per the following format:

| Asset No. | Head wise/ party wise | Particulars | Year of capitalization | Outstanding liability as on COD | Discharge (year-wise) | | | Reversal (year-wise) | | | Additional Liability Recognized 2019-24 | Outstanding Liability as on 31.3.2019 |
|-----------|--------------------------|-------------|------------------------|---------------------------------|-----------------------|--|--|----------------------|--|--|---|---------------------------------------|
| | | | | | 2014-19 | | | 2014-19 | | | | |
| | | | | | | | | | | | | |

- (h) Details of initial spares claimed as a part of the capital cost as on COD and the detailed computation for the same;
- (i) The completion cost (including additional capitalization post cut-off date) is Rs. 11203.57 lakh as on 31.03.2024 as against the approved cost of Rs. 11142.00 lakh in the Investment Approval. Justification with regard to the increase in completion cost of the project;
- (j) The transmission asset addition is claimed to be for 53.284 km as against 54.18 kms, approved by the Board of Directors. Proper Justification with regard to reduction in the actual line length as against the approved line length along with corresponding cost implication.

4. The Respondents may file their replies on or before **26.12.2024**, after serving a copy on the Petitioner, who may, file its rejoinder, if any, by **19.1.2024**. The parties are to complete pleadings within the due dates mentioned, and no extension of time shall be granted.

5. The Petition will be listed for hearing on **9.2.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

